

(2021) 04 CAT CK 0077

In the Central Administrative Tribunal

Case No : Original Application No. 591 Of 2021, Miscellaneous Application No. 734 Of 2021

Sonurambhanwaria & Others

APPELLANT

Vs

Kendriya Vidhyalaya Sangathan & Others

RESPONDENT

Date of Decision : 29-04-2021

Acts Referred:

Citation : (2021) 04 CAT CK 0077

Hon'ble Judges : Ashish Kalia, Member (J); A. K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Ganesh Chand Sharma, S Rajappa

Final Decision : Disposed Of

Judgement

Ashish Kalia, Member (J)

1. M.A. No. 734/2021 filed by the applicant for joining together, is allowed.

The following reliefs are sought in the present O.A:-

A. Pleased to direct the respondents to re-evaluate answer script of the Typing Test of the all the applicants herein as per the norms laid

down in the memorandum no. AB-14017/32/2009-ESst (RR) of DOPT dated 07.10.2009 by adopting the key depression method.

B. Pleased to set aside the entire result dated 11.09.2020 qua LDC pertaining to Advertisement no. 13 as the same is based on the incorrect

calculation of the typing speed by the EdCIL the respondent no.2 a private company to whom the typing test was outsourced.

C. Pleased to direct the respondents to declare the fresh result after calculating the typing speed with correct method and allot the post

/vacancies to successful candidates on merits.

D. Pass any other and further order as this Honâ??ble Tribunal may deem and fit and appropriate in the facts and circumstances of the case.

2. The applicants have applied for the post of LDC. As per the notification, the requirement for the said post is typing test as well as written test. The applicants have cleared the written test and thereafter they were called for skill test (typing test). It is the contention of the applicants that though they performed very well in the typing test but have not been selected.

They have given representation to the Respondent No. 2 who has directed to Respondent No. 3, who has carried out the examination to give necessary information and dispose of the applicantsâ?? representation.

3. Sh. S Rajappa, learned counsel for respondents under instructions submitted that examination is over and all vacancies are filled up.

4. After hearing from both side, respondent No. 3 is directed to direct the respondent No.2 to decide the representations dated 18.02.2021 of the applicants by passing a reasoned and speaking order within a period of eight weeks with communication to the applicants. It is needless to say that we have not gone into merits of the case and is decided at admission stage itself. The OA is disposed of accordingly.